

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I

Customs Appeal No. 2619 of 2012

(Arising out of **Order-in-Appeal** No.51/2012-VCH dated 26.07.2012 passed by
Commissioner of Customs, Central Excise & Service Tax (Appeals), Visakhapatnam)

Hindustan Zinc Ltd.,
Zinc Smelter PO,
Visakhapatnam,
Andhra Pradesh – 530 015.

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APPELLANT

VERSUS

Commissioner of Central Tax
Visakhapatnam– GST
GST Commissionerate,
Port Area, Visakhapatnam,
Andhra Pradesh – 530 035.

..

RESPONDENT

APPEARANCE:

None for the Appellant.

Shri P Amaresh, Authorised Representative for the Respondent.

CORAM: HON'BLE Mr. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)

FINAL ORDER No. A/30083/2024

Date of Hearing:19.02.2024
Date of Decision:19.02.2024

[ORDER PER: BENCH]

Appellant is absent on call. We find that notice have been served by e-mail on 31.01.2024 is on record. Accordingly, it appears that appellant is not interested in pursuing the appeal. Accordingly, we dismiss the appeal for default. The appellant can apply for Restoration of Appeal within three months from today.

(Order dictated and pronounced in open court)

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)